

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.3006 of 2020**

Saddam Kuraishi @ Md. Saddam Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Rajesh Kr. Singh, Advocate

For the State : Mr. Suraj Verma, A.P.P

Order No.02 Dated- 09.09.2020

Heard the parties through video conferencing.

Mr. Rajesh Kr. Singh- learned counsel for the petitioner undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Learned counsel for the petitioner prays for time.

Prayer for time is allowed.

List this case after a week.

(Anil Kumar Choudhary, J.)